

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. No. 04/2026

In

ORIGINAL APPLICATION NO. 784 of 2024

IN THE MATTER OF:

Digambar Prasad

Applicant

Versus

State of Uttarakhand & Ors.

Respondent

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1.	Reply on behalf of Respondent No. 3 CPCB in M.A. No. 04/2026 in Original Application No. 784/2024, Digambar Prasad vs. State of Uttarakhand & Ors.	



Filed by: Adv. Mohit Singhal

On behalf of Central Pollution Control Board

Place: Delhi

Date: 16.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 04/2026

IN

Original Application No. 784/2024

In the matter of:

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**REPLY ON BEHALF OF RESPONDENT NO. 3 CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

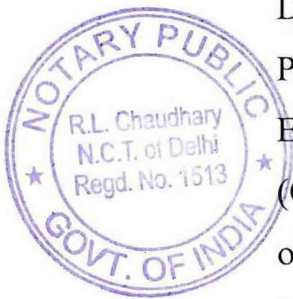
Most respectfully showeth:-

1. That, Hon'ble NGT vide order dated 19.01.2026 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "the Water Act, 1974"). It performs the functions under the Water Act, 1974 along with the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "the Air Act, 1981"), the Environment (Protection) Act, 1986 (hereinafter referred to as "the E(P) Act, 1986") and various Waste Management Rules notified under the E (P) Act, 1986.
3. That, it is humbly submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred as



SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial Jurisdiction.

4. That, it is submitted that the concerned matter pertains to a grievance raised by applicant related to emission of poisonous gases by M/s Indian Drugs and Pharmaceuticals Ltd., Rishikesh (IDPL) as well as presence of antibiotics and chemicals.
5. That, Hon'ble NGT in its order dated 07.08.2024 had constituted a joint committee comprising of District Magistrate, Dehradun, Uttarakhand , State Pollution Control Board, Central Pollution Control Board and representative of Department of Drugs of Pharmaceuticals Government of India to visit the site, collect relevant information and take appropriate punitive action if the disposal of antibiotics and other chemicals pharmaceuticals etc. were not found in accordance with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016.
6. That, in compliance of the above mentioned order, a joint committee comprising of officials from District Administration, Dehradun, Department of Pharmaceuticals (Department of Pharmacology & Toxicology, National Institute of Pharmaceutical Education & Research (NIPER), Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board (UKPCB) carried out the inspection of M/s Indian Drugs and Pharmaceutical Limited (IDPL), Rishikesh, Dehradun, Uttarakhand on surprise basis on 12th



December, 2024 and CPCB filed inspection report dated 02.04.2025 of the joint committee before the Hon'ble Tribunal.

7. That, the Hon'ble NGT vide its order dated 08.08.2025 in M.A. No. 70/2025 filed in the above mentioned matter , constituted a High Powered committee comprising of Chief Secretary to the Government of Uttarakhand, PCCF (HoFF), Government of Uttarakhand, District Magistrate, Dehradun, Director, Department of Drugs and Pharmaceutical, Government of India and Member Secretary, UKPCB and directed the same to take requisite remedial, punitive, preventive and prohibitive measures as may be required by taking into consideration the observations and recommendations made in the Joint Committee report dated 02.04.2025.
8. That, the High Powered Committee has filed its Action Taken Report (ATR) dated 19.12.2025 to the Hon'ble NGT in compliance of the above mentioned NGT order.
9. That, in light of the above submissions, this Answering Respondent No. 3 i.e. CPCB humbly submits that they shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the present Miscellaneous Application.



(Dinabandhu Gouda)

Scientist 'F'

Central Pollution Control board

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 04/2026

IN

Original Application No. 784/2024

In the matter of:

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...Applicant

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...Respondents

AFFIDAVIT

I, Dinabandhu Gouda , in the capacity of Scientist-F, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows: -

1. That, I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available



records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

दीनबन्धु गौड़ा / Dinabandhu Gouda
 प्रभागीय प्रमुख, डबल्यू क्यू एम-II / Division Head, WQM-II
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Dinabandhu Gouda, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, the Respondent No. 3 herein does hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge, information and belief.

16 MAR 2026

Verified at Delhi on this day of, 2026.



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

16 MAR 2026



DEPONENT

दीनबन्धु गौड़ा / Dinabandhu Gouda
 प्रभागीय प्रमुख, डबल्यू क्यू एम-II / Division Head, WQM-II
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